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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 252/2017, CRL.M.A. 30852/2019, I.A. 6671/2017, I.A. 5006/2018, I.A. 9268/2019, I.A. 20470/2022, I.A. 20482/2022 and I.A. 3211/2023

MRS. HANSA SACHDEVA

..... Plaintiff

Through: Mr. Akshit Gupta and Ms. Sakshi T., Advocates

versus

MR. R.K. THADHANI

.... Defendant

Through: Mr. Jatin Mongia, Mr. Rohan S., Mr. Raghav, Ms. Palak, Advocates

CORAM:

HON'BLE MR. JUSTICE MANOJ KUMAR OHRI ORDER 20.07.2023

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- 1. Learned counsel for the plaintiff submits that the reply to I.A. 3211/2023 under Order XI Rule 14 by the defendant has been filed only yesterday however, the same is not on record. He seeks some time to trace and place the same on record.
- 2. Learned counsel appearing for LRs of D-1(a), D-1(b) and D-1(c) submits that though I.A. 10971/2023 has been allowed and LRs are brought on record, the suit has abated.
- 3. Learned counsels for the parties jointly pray that the present matter may be referred to mediation for amicable settlement of the disputes.
- 4. Accordingly, list the matter before Samadhan, Delhi High Court Mediation and Conciliation Centre on 27.07.2023.
- 5. The Organising Secretary, DHCLSA is requested to appoint a Senior Mediator.





- 6. List before Court on 30.11.2023.
- 7. In the meantime, rejoinder, if any, be filed.

MANOJ KUMAR OHRI, J

JULY 20, 2023

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